

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 320/MP/2022**

Subject : Petition under Section 79 of the Electricity Act, 2003 for direction to UPPCL to make payment of balance outstanding, accumulated out of part payment of twelve quarter interest free instalments, along with interest (to be applicable from commencement of payment of instalments) to the Petitioner.

Petitioner : MPPMCL

Respondents : UPPCL

Date of Hearing : **10.10.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri G. Umapathy, Senior Advocate, MPPMCL  
Shri Aditya Singh, Advocate, MPPMCL  
Ms. Puja Priyadarshini, Advocate, UPPCL  
Shri Kunal Kashyap, Advocate, UPPCL  
Shri Narendra Prerna, Advocate, UPPCL

**Record of Proceedings**

Due to a paucity of time, the petition could not be taken up for hearing. However, the learned counsel for the Respondent prayed for a grant of time to file its reply on 'merits' as directed by the Commission, vide ROP of the hearing dated 16.8.2023. The learned counsel for the Petitioner prayed for a grant of time to file its rejoinder to the said reply of the Respondent.

2. The Commission accepted the request of the learned counsels for the parties and directed the Respondent to file its reply on 'merits', on or before **10.11.2023**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **28.11.2023**. The parties are directed to adhere to the due dates mentioned, and no extension of time shall be granted for any reason.

3. The Petition shall be listed for hearing on **20.12.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

